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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/12569/2023/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Satyajit Khound,
Principal Judge,
Family Court-I, Kamrup
Guwahati

Dated Guwahati, the 22nd December, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. FCG.4/23/446/2023, dated 20.12.2023

Sir,

With reference to the above, I am directed to inform you that you have been allowed to-

1. avail LTC for the block period of 2022-2025, to travel to Haridwar (Uttarakhand) from Guwahati via New Delhi and return, along with your wife Smti. Chayanika Sarmah and your daughter Smti. Ragini Kaushik and son Shri Himnish Khound, w.e.f. 23.12.2023 to 01.01.2024, by the shortest possible route, as per existing Rules.
2. avail Headquarter leave during the current winter vacation and New Year's day, i.e. from 23.12.2023 to 01.01.2024.
3. Further, the Seniormost Judicial Officer available at your station will remain in charge of your Court and Office, during your absence.

Thanking you.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/12570-12573/2023/A.

Dated 22nd December, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The District & Sessions Judge, Kamrup(M), Guwahati for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



REGISTRAR (VIGILANCE)

